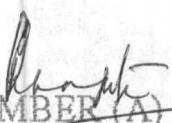


Order Dated 07.01.2008

Coram : Hon'ble Shri C.R. Mohapatra, Member(A)

Heard Mr. K. Dash Ld. Counsel for the applicant and Mr. S. Mishra, Ld. Additional Standing Counsel for the Respondents. Mr. Dash, Ld. Counsel for the applicant submits that under C.A.T. Rules of Practice this O.A. is maintainable at C.A.T. Cuttack Bench on the ground that the applicant is a resident of Bhubaneswar which comes within the jurisdiction of C.A.T. Cuttack Bench. He submits that the order of transfer was issued by the Superintending Engineer (Civil) HQ, Ministry of Communications & Information Technology, Department of Posts Dak Bhawan, Sansad Marg, New Delhi (Annexure-3) and this order has not yet been implemented ~~and implemented~~ by the concerned office at Visakhapatnam. The grounds submitted by the Ld. Counsel for the applicant is not found convincing enough to admit this case as maintainable by this Bench. Thus, accordingly, advised either to agitate the matter before the C.A.T. Hyderabad Bench where the individual is employed or the Principal Bench at Delhi where the order of transfer has been issued.

With the above observation and direction this O.A. is disposed of. No order as to costs.


C.R. Mohapatra
MEMBER (A)